

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 84/2016

New Delhi this the 8th day of January, 2016

**Hon'ble Mr. Justice B. P. Katakey, Member (J)
Hon'ble Shri K. N. Shrivastava, Member (A)**

Vinod Kumar Garg,
Aged 46 years,
S/o. Shri Gyasi Lal,
Ex. Electric Khallasi, in Group D,
At SSE/PS General Manager's Office,
Electrical Branch, Northern Railway,
Baroda House, New Delhi 110 001
R/o. 431, Gali Robin Cinema,
Subzi Mandi, Delhi – 110 07.

...Applicant

(By Advocate : Mr. H. P. Chakravorty)

VERSUS

1. Union of India through
The General Manager,
Northern Railway, HQ Office,
Baroda House, New Delhi-110 001.

2. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi-1199052.

...Respondents

O R D E R (O R A L)

Hon'ble Mr. Justice B. P. Katakey, Member (J)

Heard Mr. Chakravorty, the learned counsel for the applicant.

2. The applicant has filed this present O.A challenging the order dated 22.07.2014 passed by the disciplinary authority removing the applicant from service, after initiating the departmental proceedings against him.

3. Mr. Chakravorty, the learned counsel appearing for the applicant submits that despite filing of the departmental appeal before the departmental appellate authority on 22.05.2015, the same has not been disposed of by the departmental appellate authority till date. Mr. Chakravorty therefore, submits that the O.A may be disposed of directing the appellate authority to decide the said appeal in accordance with the law, after consideration of submissions made therein for condonation of delay.

4. Having regard to the aforesaid submissions advanced by the applicant, the O.A is disposed of directing the Senior Divisional Electrical Engineer (General) Northern Railway, Delhi Division, New Delhi to dispose of the departmental appeal (Annexure A/19) in accordance with law within a period of 45 days from the date of receipt of a copy of this order. The applicant, shall within a week from today, submit a copy of the O.A along with the annexures appended thereto before the said authority.

5. The O.A is accordingly disposed of. No costs.

(K. N. Shrivastava)
Member (A)

(Justice B.P. Katakey)
Member (J)

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